

**CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)**

Weekly Schedule for the month of June, 2016 (27.6.2016 to 1.7.2016)

Date, Day & Time	Sl. No.	Petition No.	Petitioner	Subject in Brief
27.6.2016 Monday At 10.30 A.M. Misc. Petitions	1.	155/MP/2012	APL	Petition under Section 79 of the Electricity Act, 2003 evolving a mechanism for regulating including changing and /or revising tariff on account of frustration and/or of occurrence of force majeure (Article 12) and /or change in law (Article 13) events under the PPAs due to change in circumstances for the allotment of domestic coal by GOI-CIL and enactment of new Coal Pricing Regulation by Indonesian Government. (Remanded by ATE)
	2.	159/MP/2012	CGPL	Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding. (Remanded by ATE)
27.6.2016 Monday At 2.30. P.M. Generation and Transmission Tariff	3.	464/GT/2014	DVC	Approval of tariff for MaithonHydel Power Station unit No. 1 to 3 (2x20+1x23.2 MW) for the period 2009-14
	4.	465/GT/2014	DVC	Approval of tariff for Mejia Thermal Power Station Unit No I to 3 for the tariff period 2009-14.
	5.	466/GT/2014	DVC	Approval of tariff for Mejia Thermal Power Station Unit No 4 (1X210) for the tariff period 2009-2014.for the tariff period 2009-14
	6.	467/GT/2014	DVC	Approval of tariff of PanchetHydel Power Station Unit No 1 and 2 (2X40 MW0 for the period 2009-2014.
	7.	468/GT/2014	DVC	Approval of tariff of TilayaHydel Power Station Unit No 1 and 2 (2X40 MW0 for the period 2009-2014.
	8.	469/GT/2014	DVC	Approval of tariff of Bokaro Thermal Power Station Unit 1 to 3 for the period 2009-14.
	9.	470/GT/2014	DVC	Approval of tariff of Chandrapura Thermal Power Station Unit I to 3 for the tariff period 2009-14.
	10.	471/GT/2014	DVC	Approval of tariff of Durgapur Thermal Power Station Unit No 3 and 4 for the tariff period 2009-14.
	11.	272/TT/2015	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31.03.2019 for (a) 315 MVA and associated bays and 03 Nos of 220 KV line bays at Saharanpur s/s ICT-II associated bays and at Saharanpur s/s Reactor-I at Saharanpur and But reactor-II at Saharanpur s/s under Northern Regional Transmission strengthening Scheme in NR
	12.	253/TT/2015	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31.03.2019 for Asset-I: Lilo of both circuits of 400 KDV Kaithal 400 KD TL and Associated bay sat Bagppat (Anticipated DOCO 25.12.2015, Assett-II 125 MVAR Bus Reactor at Bagpat GIS Anticipated DOCO 31.12.2015 Assett-II: 500 MVA at Bagpat alongwith 220 KV line bays anticipated DOCO 31.12.2015 Asset-IV at Bagpat alongwith 4 nos 220 KV lines bays anticipated DOCO 31.12.2015 under Northern Region System Strengthening Scheme -XIX in NR
	13.	278/TT/2015	PGCIL	Petition for review of order dated 25.1.2016 in Petition No. 278/TT/20for determination of Transmission Tariff from DOCO to 31.03.2019 for 11 Nos assets under ER SS-II in Eastern Region.
28.6.2016 Tuesday At 10.30 A.M. Misc Petitions	1.	95/MP/2016 along with I.A. No. 23 of 2016.	ES(J)L	Petition under Section 79 (1) (f) read with Section 79(1) (b) of the Electricity Act, 2003 for the adjudication of disputes arising from the termination of the Power Purchase Agreement (PPA) dated 9.7.2010 by the Bihar State Power (Holding) Company Limited.(On admission)

	2.	84/MP/2016	CSPTCL	Petition under Section 79 (1) c), Section 38(2) and other applicable provisions of the Electricity Act, 2003 and the Regulations framed there under for termination of the BPTAs dated 24.2.2010 and TSA dated 7.12.10 and utilization of the long term transmission capacity allocated for other purposes.
	3.	226/MP/2015	TRNEPL	Petition under Sections 79 (1) (c) and 79 (1) (k) of the Electricity Act, 2003 seeking appropriate directions for operationalization of the LTA dated 14.9.2010 read with letter dated 27.12.2013.
	4.	I.A. No. 17 of 2016 in Petition No. 188/MP/2015	SEML	Interlocutory Application for keeping the amount of the encashed bank guarantee in a separate account till order is issued in the petition.
	5.	6/RP/2016	JPL	Petition for review of order dated 18.12.2015 in Petition No. 135/TT/2012.
	6.	82/MP/2016	NTPC	Petition under Section 79(1)(a) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 for extension of Power Purchase Agreement dated 22.12.1995 with erstwhile Haryana State Electricity Board (now Haryana Power Purchase Centre) for ten (10) years beyond 31.12.2015.
30.6.2016 Thursday At 10.30 A.M. Misc. Petitions	1.	64/MP/2016	BSES	Petition seeking adjudication of dispute between BSES Rajdhani Power limited & BSES Yamuna Power Limited with NTPC .(On admission)
	2.	72/MP/2016	MPL	Petition seeking principle approval of the Abstract Schemes of capital expenditure in compliance with Environmental (Protection) Amendment Rules, 2015 issued by the Ministry of Environment, Forests and Climate change.(On admission)
	3.	74/MP/2016	PTCL	Petition seeking declaration that the scheduled COD under the TSA entered into between the petitioner and the respondent Nos 1 to 23 is 12.5.2014 being the date when the Agreement was executed by the parties.(On admission).
	4.	303/MP/2015	Vedanta	Petition for the relinquishment of the Long Term Open Access under the Bulk Power Transmission Agreement dated 5.1.2011 under Regulation 18 read with Regulation 32 of the CERC (Grant of Connectivity, Long Term Access and Medium Term Access in inter-State transmission and related matters) Regulations, 2009.
	5.	03/MP/2016	Vedanta	Petition for the relinquishment of the Long Term Open Access under the Bulk Power Transmission Agreement dated 5th July, 2010 under Regulation 2010 read with Regulation 32 of the CERC(Grant of Connectivity, Long Term Access and Medium Term Open Access in inter- State Transmission and related matters) Regulations, 2009.
	6.	43/MP/2016	RAPPTCL	Petition under Section 79 (1) (f) read with Section 79 (1) (c) of the Electricity Act, 2003 seeking payment of monthly transmission charges.
	7.	33/MP/2016	NTPC	Petition under Section 79 (1) (a) of the Electricity Act, 2003 read with CERC (Terms and Conditions of Tariff) Regulations, 2014 for relief on account of 'Change in Law' affecting the Badarpur Thermal Power Station.
	8.	158/MP/2015	NRLDC	Default in payment of Deviation Charges in excess of the drawl schedule by PDD, J&K and default in opening letter of Credit towards the non-payment of deviation charges.
	9.	112/MP/2015	GMRKEL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2 (b) of the Power Purchase Agreement dated 7.8.2007 executed between GMR Kamalanga Energy Limited and Bihar State Power (Holding) Company Limited for compensation due to change in law impacting revenues and costs during the operating period.

10.	312/MP/2015	MEPL	Petition under Section 79(1) (f) of the Electricity Act, 2003 qua adjudication over payment of transmission charges and other liabilities under the Bulk Power Transmission Agreement between Meenakshi Energy Private Limited, a generating company, and Power Grid Corporation of India Limited, the Central Transmission Utility.
11.	24/MP/2014	APL	Petition under Section 79 of the Electricity Act, 2003 to evolve a mechanism/adjust tariff on account of subsequent events rendering petitioners power plant commercially unviable due to unprecedented, unforeseeable and uncontrollable events including enactment of new coal pricing regulation by Indonesian Government and depreciation of Indian Rupee vis-a-vis US Dollar and levy MAT as per amendment of section 115 JB of Income Tax Act, 1961.
12.	249/MP/2015	KSEB	Petition under Section 79(1) (c) and 79(l) (f) of the Electricity Act, 2003 and Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access and Medium-Term open access in Inter-State transmission and related matters) Regulations, 2009, seeking intervention of Hon'ble Commission 'in the matter of non-grant of LTA from the start date sought for in the LTA applications made in December 2014 with firm PPAs executed under DBFOO bidding framework between Generators and KSEB Ltd., despite availability of ATC during the time frame sought for in the LTA application, by reserving ATC in favour of very old target region LTA customers who failed to submit firm PPAs to the intended regions within a reasonable period, causing irreparable financial loss to KSEB Ltd. and other related matters. Kerala State Electricity Board Limited.
13.	15/MP/2016	RSC	Petition seeking directions for preparation of UI account underdrawl against collective transactions within specified time and for payment of UI charges in terms of the Central Commission Regulations read with Regulations of the State Commission..
14.	04/SM/2016	Suo-Motu	Non-compliance of the CERC (Procedure, Terms and Conditions for grant of trading license and other relate matters) Regulations, 2009 by Pan India Network Infravest Limited
15.	75/MP /2016	PINIL	Petition for downgrading the Inter-State Trading License of Pan India Network Infravest Limited from Category I to Category-IV.
16.	20/RP/2016	KBUNL	Petition for review of order dated 9.2.2016 in Petition Nos. 207/GT/2013- and 260 /GT/2014 regarding approval of generation tariff of Muzaffarpur Thermal Power Station (220 MW) for the period from the date of commercial operation of Unit-I to 31.3.2014.
17.	67/TL/2016	OGPTL	Application for grant of transmission license with respect to transmission system being established by Odisha Generation Phase-II Transmission Limited.
18.	28/MP/2016	MPL	Petition under Regulation 111 of CERC (C&B) Regulations, 1999 seeking clarification on the methodology of computation of availability for Inter-State Generating Stations such as Maithon Power Ltd for which capacity has been tied up in Mega Watt basis.

(T.D.PANT)
Deputy Chief (Legal)
27.6.2016

